NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1248/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE PARTIES:

Ad Street

V/s.

Percept Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

31

Mudhinka

Advocal

Mag

ORDER T.C.P. No. 1248/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present.
- From the side of the Petitioner Form No. 2 of the IRP accepting the proposal of record and proceeding alongwith Affidavit of Service of demand is on record. Since the Outstanding Debt is Rs. 9,00,000/- only (Approximate Principle Amount).
- 3. Hence the Petitioner is directed to serve a copy of the Order to the Respondent. The Respondent is hereby given last chance either to Represent the matter or settled the Debt amount by making the payment, otherwise the Insolvency Proceedings shall commence.
- Listed for hearing on 12.10.2017.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 15.09.2017. Sd/-

M.K. Shrawat Member (Judicial)